NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No.18/(MAH)/2016 C.A. No. 11/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES:

Haresh G Mataliya & Ors.

V/s.

Pallavi Gems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 56, 59, 62 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

For legal Dis Pimple ilb **塔/MB/MAH/2016**

- 1. In the Cause List, CA 11/2016 is wrongly recorded, since the said Application has already been disposed of. From the side of the Respondent interim application is in respect of "misjoinder". Application dated 31.07.2017 can be registered subject to payment of fees and subject to affidavit affirming the contents of the application. Learned Representative undertakes to complete these two directions on 22.08.2017.
- 2. On compliance of the requirement, Registry is directed to register the Application. Since pleadings are complete in respect of this application, Registry is directed to place on record the Petition on the next date of hearing.
- 3. Listed for hearing on **22.09.2017** at 2.30 PM along with main Petition.

Sd/-

SD/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 18.08.2017

M.K. SHRAWAT

Member (Judicial)